monsoon almost all over the country did not have any effect on the price rise. The trend of this high price rise cannot be curbed even before coming Diwali. The wholesale price of sugar has gone to Rs. 735/- per quintal only in this week and Rs. 150/- has been increased within last one month. Similar is the case with the edible oils like mustard, groundnut and coconut oils which are raised to a new high level within a span of only one month.

The Union Government may please come forward to check these sorts of high price rises of these essential commodities.

(111) INADEQUATE SUPPLY OF FOODGRAINS TO MAHARASHTRA BY THE FOOD COR-PORATION OF INDIA.

SHRI R. K. MHALGI (Thane): Mr. Deputy-Speaker, Sir, I would like to make the following statement under Rule 377:

The Government of Maharashtra lift wheat and rice stocks from Food Corporation of India's depots in the State for supply to the consumers through fair price shops. The stock position of foodgrains with the Food Corporation of India in Maharashtra has been far from satisfactory for the past several months and they do not have adequate stocks of foodgrains in all their depots in the State. Due to Food Corporation of India's inability to supply the foodgrains by rail from their nearest depots, it has of been necessary for the Government of Maharashtra to lift the food grains from their distant depots and move them by road at heavy cost to ensure that the regular supplies to the public distribution system are maintained. The Government of Maharashtra have moved Government of India that since the State Government is being required to incur this additional expenditure due to FCI's inability to supply the foodgrains from their normal depots it should be reimbursed in full by the Food Corporation of India. The Maharashtra Government

have moved the Government of India that when the Food Corporation of India is reimbursing road expenditure incurred on road transport even by the Roller Flour Mills, there is no reason why similar expenditure which is being incurrd by State Government should not be reimbursed. The Government of Maharashtra have already incurred an expenditure of about Rs. 50 lakhs on road transportation of foodgrains from distant depots in view of the FCI's inability to supply to us these foodgrains from their nearest depots.

I urge, therefore, upon the Hon'ble Minister of Agriculture to make reimbursement of Rs. 50 lakhs to Maharashtra Government immediately and see that the foodgrains are made available in their near Depots.

(iv) NEED FOR FINANCIAL ASSISTANCE (FOR THE FLOOD AFFECTED PEOPLE OF KERCLA.

SHRI K. KUNHAMBU (Cannanore): Kerala is in the grip of a devastating flood. In almost all the districts of the State, large-scale destruction of life and property has taken place. In the districts of Cannanore, Calicut, Malapuram and Palghat, as many as ten thousand families have lost their homes. Besides, extensive damage to standing crops has also been caused. Many rivers in North as well as South Kerala are in spate and all the low lying areas are under water.

Sea erosion has further worsened the situation. It has devastated hundreds of acres of coastal land in different parts of Kerala. Thousands of coconut trees have been uprooted and hundreds of huts, particularly of fishermen, have been washed away. Rail and Road communication has been totally disrupted in different parts of Kerala.

Although the State Government has taken quick measures to evacuate people from the flood-affected areas, **2**91

and provides relief to the affected people, the problem is so serious that the State Government alone is not able to meet the situation fully. There are cholera and epidemic in that area. The financial capacity of the State is limited. Therefore, the Central Government should come forward and provide liberal financial assistance to the State Government for providing immediate relief to the people and rehabilitating them later on.

(V) NEED FOR IMMEDIATE STEPS TO SAVE ADIVASIS OF TALIKAKKULLU IN PAL-GHAT (KERALA) FROM STARVATION

SHRI V. S. VIJAYARAGHAVAN (Palghat): I wish to bring to the notice of the House a very sad and heartening report about the death of Adivasis living in Talikakkullu, on Tenmala hills in the Palghat district of Kerala.

These adivasis are living deep in the dense forest which is inaccessible. They have not got anything to eat ever the rains have started in Kerala. About 30 of them including women and children are living in small huts. They have over the years acquired the habit of eating rice, tapioca, fish etc. but now they do not get any of these things. Due to rain, even the jungle fruits and roots of plants are not available.

Ever since rains have started all these adivasi people are virtually starving. Some of them have died as they caught fever. About a few weeks ago, a 20 year old a man died of fever. In another case, a 4 year old child died because of starvation. Three deaths have occurred because neither food nor medicines are available to them.

Unfortunately the Govt. has no record about these Adivasis. Their names are not there in the census document or voters list. As a result of this, they are not getting any benefit

from the Govt. They are not to be found even in the list of tribals, They belong to the Malaya Tribe of Adivasis.

Rule 377

Since the Centre too has a responsibility to protect the Adivasis, I earnestly request the Govt. to take immediate steps to protect the Adivasis in Talikakkattu from starvation and death

(vi) NEED FOR CENTRAL ASSISTANCE TO ORISSA GOVERNMENT TO MEET THE DROUGHT SITUATION

SHRI K. P. SINGH DEO (Dhenkanal): The State of Orrisa has experienced perhaps the worse ever drought last year which has rendered a crippling blow to the agriculturists of the entire State of Orissa. Not only that, the farmers have lost all that they had sown on their fields, and they have been involved in huge debts. They had taken loans from co-operative societies and also takkavı loans from Government, but because of the scourge of drought, they have lost everything. So pitlable is their condition that these farmers having already sold their household belongings find themselves in huge debts Unless they pay them off, they will not get fresh loans either from the cooperative society or from the Government and without such financial assistance, they have nothing but to starve and die.

The Government of Orissa had submitted a note on Drought Management in Orissa (1979-80) to the Prime Minister during her visit to Orissa on 3rd May, 1980. The State Government had requested the Central Government to give Rs. 16.62 crores to pay off the loans that were taken by the cultivators from the co-operative societies and also to pay off the takkavi loans, so that the farmers during the current rainy season once again are able to plugne in full swing in their agricultural activities. The Central Government fully realising the gravity of the